इलाहाबाद डिविजन में अनुसूचित जातियों तथा अनुसूचित जन जातियों के लोगों को दिये गये जलपान तथा चाय स्टालों के ठेके

*557. श्री चन्द्र शैलानी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे के इलाहाबाद डिवीजन में कितने स्टेशनों पर अनुसूचित जातियों तथा अनुसूचित जन जातियों के लोगों को जलपान तथा चाय स्टालों के ठेके दिये गये हैं ;

(ख) इन ठेकों के सम्बन्ध में इनमें से कितने स्टेशनों पर दो व्यक्तियों को ठेके दिये जाने की नीति अपनाई गई है ; और

(ग) इसके क्या कारण हैं ।

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) : (क) इलाहाबाद मंडल के दो स्टेशनों पर, अनुसूचित जाति/जनजाति के व्यक्तियों को वेंडिंग ठेके आवंटित किये गये हैं ।

(ख) एक स्टेशन अर्थात् अलीगढ़ में चाय की दोहरी बिक्री की अनुमति दे दी गयी है ।

(ग) अलीगढ़ एक महत्वपूर्ण जंकशन स्टेशन है । इसलिए वहां यात्रियों की अतिरिक्त आवश्यकताओं को पूरा करने के लिए चाय की बिक्री के एक से अधिक ठेकेदारों की अनुमति दी गयी है ।

Judicial Reforms

*558. CHAUDHARY NITIRAJ SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Law Commission has recommended for judicial reforms; and

(b) if so, salient features thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) Yes, Sir.

(b) The salient features of the 58th Report on "Structure and Jurisdiction of the Higher Judiciary" relatable to judicial reforms encompass amendment of Article 134(1) (c), framing of rules in respect of petitions under Article 226, providing for an appeal on a substantial question on law against the orders of Income-tax Appellate Tribunal, Creation of machinery to encourage and strengthen collective bargaining and improvement of conditions of service of High Court Judges and Supreme Court Judges The last recommendation has been implemented by the High Court Judges (Conditions of Service) Amendment Act, 1976 Act No. 35 of 1976 and the Supreme Court Judges (Conditions of Service) Amendment Act, 1976, Act No. 36 of 1976 and the other recommendations are under examination.

Joint Committee of both Houses has submitted its report on the Code of Civil Procedure (Amendment) Bill, 1974 which was a sequel to the 54th Report on "Code of Civil Procedure" by the Law Commission.

Manufacture of Dolo Nurobion and other Formulations

*560. SHRI NANUBHAI N. PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Dolo Nurobion and some other formulations are being produced by a drug manufacturing company without valid industrial licence; and

(b) if so, action taken by Government against the company?